

(c) whether the Rourkela Steel Plant has been served notice for prosecution by the State Government for failure to observe even the elementary provisions of the Factories Act?

The Deputy Minister of Labour and Planning (Shri L. N. Mishra):

(a) The meeting had to be postponed due to some unavoidable reasons.

(b) Does not arise.

(c) Government have no information.

Cinema Posters

1540. Shri Ram Saran: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that cinema posters are not censored before distribution;

(b) whether it is also a fact that some cinema posters concerning a picture do not at all relate to or have any connection with the story of the picture; and

(c) the steps Government propose to take in such matters specially in the Union Territories?

The Minister of Information and Broadcasting (Dr. Keskar): (a) There is no provision in the Cinematograph Act, 1952 to censor cinema posters.

(b) It is difficult to say so. It happens sometimes that scenes cut out by censors appear on posters.

(c) The question of prevention of display of obscene cinema posters is under the consideration of the Ministry of Home Affairs who have the authority to deal with the subject.

भूदान का विकास :

१५४२. श्री प्रकाशचौर शास्त्री : क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि :

(क) गत पांच वर्षों में भारत सरकार ने भूदान के विकास पर कितनी राशि खर्च की है ; और

(ख) भारत-भूदान सड़क का कितना भाग बन चुका है और शेष का निर्माण कब तक पूरा होने की आशा है ?

प्रधानमंत्री तथा वित्त-कार्य मंत्री (श्री जवाहरलाल नेहरू) : (क)

आर्थिक सहायता	रुपए
१९५६-५७	३,२२,८००
१९५७-५८	२,४५,०००
१९५८-५९	४,१६,६२९
१९५९-६०	५,७४,७७४
१९६०-६१	७,००,०००
सड़क निर्माण प्रायोजन :	
१९६०-६१	७५,००,०००

(ख) लगभग ५० मील सड़क बनाई जा चुकी है और आशा है कि बाकी काम चालू वर्ष में पूरा हो जाएगा ।

Rehabilitation Industries Corporation

1543. Shri Indrajit Gupta: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Board of Directors of the Rehabilitation Industries Corporation has recently been reconstituted;

(b) if so, the names of the Directors before and after reconstitution of the Board; and

(c) the purpose of reconstitution?

The Minister of Industry (Shri Manubhai Shah): (a). Yes, Sir.

(b) A statement is laid on the Table of the Lok Sabha. [See Appendix III, annexure No. 10].

(c) In pursuance of Article 65 of the Articles of Association of the Corporation, the Board of Directors is required to be reconstituted after every annual general meeting. Being Development Authority also, the new Chairman is in a position to co-ordinate the general resettlement